## West Bengal Act XXII of 1951

## MUNICIPAL COMMISSIONERS SILIGURI (EXTENSION OF TERM) ACT, 1951.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the Calcutta Gazette, Extraordinary, of the 18th October, 1951.]

An Act to provide for the extension of the term of office of the Commissioners of the Siliguri Municipality.

WHEREAS it is expedient to provide for the extension of the term of office of the Commissioners of the Siliguri Municipality;

It is hereby enacted as follows:—

Short title comand mencement.

- (1) This Act may be called the Siliguri Municipal Commissioners (Extension of Term) Act, 1951.
- (2) It shall come into force immediately on the Siliguri West Ben. Municipal Commissioners (Extension of Term) Ordinance, 1951. 1951, ceasing to operate.

Extension of the term of office of Commissioners of the Siliguri municipality.

Notwithstanding anything contained in clause (2) of the proviso to section 16 of the Bengal Municipal Act, 1932, Ben. Act and in Notification No. L.S.-G.1M-58/49(II), dated the 29th 1932. April, 1949, the period of appointment of the Commissioners of the Siliguri municipality under the said Notification shall extend up to the 31st day of December, 1952.

Savings.

3. On the Siliguri Municipal Commissioners (Extension of Term) Ordinance, 1951, ceasing to operate, section 8 of the Bengal General Clauses Act, 1899, shall apply as if the said Ben. Act I Ordinance were an enactment then repealed by a West of 1899. Bengal Act.

Price-Indian, annas 2; English, 3d.